

**FIR No. 151/20**  
**PS I.P. Estate**  
**State v. Subhash Chand @ Mukesh**

01.12.2020

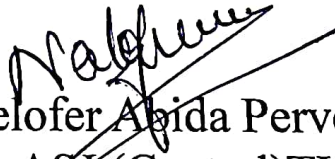
Present: Sh. K. P. Singh, Addl. PP for State (through video conferencing).

Hearing is conducted through videoconferencing.

This application is put up before this Court as Ld. Presiding Officer is on leave today.

This is an application for grant of regular bail under Section 439 CrPC moved on behalf of accused Subhash Chand @ Mukesh in case FIR No.151/2020.

Put up for purpose already fixed on **03.12.2020**.

  
(Neelofer Abida Perveen)  
Link A&J (Central)THC/Delhi  
**01.12.2020**

**FIR No. 235/20**  
**PS Kamla Market**  
**State v. Shailender Prasad**

01.12.2020


Present: Sh. K. P. Singh, Addl. PP for State (through video conferencing).

Hearing is conducted through videoconferencing.

This application is put up before this Court as Ld. Presiding Officer is on leave today.

This is third application for grant of regular bail under Section 439 CrPC moved on behalf of accused Shailender Prasad in case FIR No.235/2020.

Put up for purpose already fixed on **03.12.2020**.

  
(Neelofer Abida Perveen)  
Link ASJ (Central)THC/Delhi  
**01.12.2020**

**FIR No. 266/20**  
**PS Prasad Nagar**  
**State v. Monish Alam**

01.12.2020

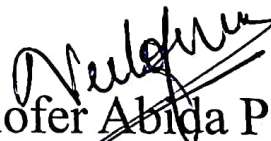
Present: Sh. K. P. Singh, Addl. PP for State (through video conferencing).

Hearing is conducted through videoconferencing.

This application is put up before this Court as Ld. Presiding Officer is on leave today.

This is an application for grant of anticipatory bail under Section 438 CrPC moved on behalf of accused in case FIR No.266/2020.

Put up for purpose already fixed on **03.12.2020**.

  
(Neelofer Abida Perveen)  
Link ASI (Central) THC/Delhi  
**01.12.2020**

**FIR No.436/18**  
**PS Karol Bagh**  
**State v. Ajab Singh**  
**Bail Application No.1893**  
**01.12.2020**

Present: Sh. K. P. Singh, Addl. PP for State (through video conferencing).


Sh.Deepak Mishra, Counsel for accused-applicant through videoconferencing.

Hearing is conducted through videoconferencing.

This application is put up before this Court as Ld. Presiding Officer is on leave today.

This is an application for grant of regular bail/interim bail under Section 439 CrPC moved on behalf of accused Ajab Singh in case FIR No.436/2018.

As per request, put up for consideration on **05.12.2020** before Ld.Regular Court. Interim bail is further extended till next date of hearing on the same terms and conditions.

  
(Neelofer Abida Perveen)  
Link ASJ (Central)THC/Delhi  
~~01.12.2020~~

**FIR No. 172/20**  
**PS Rajinder Nagar**  
**State v. Gaurav Yadav**  
**Bail Application No.1912**

01.12.2020

Present: Sh. K. P. Singh, Addl. PP for State (through video conferencing).

Sh.Atul Chaturvedi, Counsel for accused-applicant through videoconferencing.


Hearing is conducted through videoconferencing.

This application is put up before this Court as Ld. Presiding Officer is on leave today.

This is an application for grant of bail under Section 439 CrPC moved on behalf of accused Gaurav Yadav in case FIR No.172/2020.

It emerges that matter was listed today for clarifications from the IO in respect of the case property. Office reports that the IO has come present in the Court and he submitted that he could not join the Webex hearing from his mobile phone.

Put up on **03.12.2020** before Ld.Regular Court on physical hearing date of the Court. Ld. Counsel for accused-applicant is however at liberty to join the proceedings through videoconferencing.

  
(Neelofer Abida Perveen)  
Link ASJ (Central)THC/Delhi  
**01.12.2020**

**FIR No. 100/20**  
**PS Hauz Qazi**  
**State v. Raju**  
**Bail Application No.1637**  
**01.12.2020**

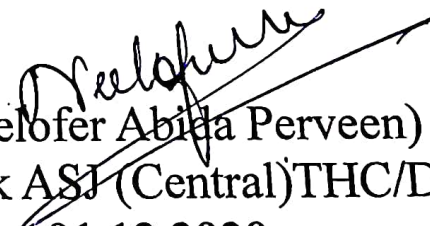
Present: Sh. K. P. Singh, Addl. PP for State (through video conferencing).

None for accused-applicant.

Hearing is conducted through videoconferencing.

This application is put up before me as Ld. Presiding Officer is on leave today.

This is an application for modification of the terms and conditions laid down under the order granting bail. None has joined the Webex hearing on behalf of the accused-applicant. Let the application be put up before Ld.Regular Court on **4.12.2020** for **consideration.**

  
(Neelofar Abida Perveen)  
Link ASJ (Central) THC/Delhi  
**01.12.2020**

**FIR No.193/12**  
**PS Sarai Rohilla**  
**State v. Amit Nath Saini**  
**Bail Application No.1862**  
01.12.2020

Present: Sh. K. P. Singh, Addl. PP for State (through video conferencing).

Sh. Deepak Singh Thakur, Counsel for accused-applicant through videoconferencing.

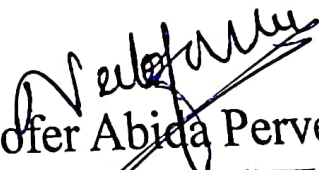
Hearing is conducted through videoconferencing.

This application is put up before this Court as Ld. Presiding Officer is on leave today.

This is an application for grant of anticipatory bail under Section 438 CrPC moved on behalf of accused Deepak Singh in case FIR No.192/2012.

Ld. Counsel for accused-applicant submits that the present application is to be withdrawn as the FIR and all consequential proceedings are quashed by Hon'ble High Court of Delhi. Ld. Counsel for accused-applicant submits that the order passed by the Hon'ble High Court of Delhi shall be forwarded in the course of the day on the email ID of the Court.

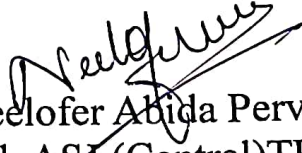
In view thereof, for orders / clarifications, put up at 4 p.m.

  
(Neelofer Abida Perveen)  
Link ASJ (Central) THC/Delhi  
01.12.2020

Contd...

**At 4 pm**  
**ORDER**

Ld. counsel for accused-applicant has forwarded order dated 16.09.2020 passed by Hon'ble High Court of Delhi in Crl. M. C. No. 6587/2019 and Crl. M. A. No. 2564/2020 vide which Hon'ble High Court has quashed the proceedings in case FIR No 193/2012 PS Sarai Rohilla registered under Section 498A/406/506/34 IPC and all other consequential proceedings emanating therefrom. In view thereof, present application is dismissed as withdrawn.

  
(Neelofer Abida Perveen)  
Link ASJ (Central)THC/Delhi  
**01.12.2020**



**FIR No. 212/20**  
**PS Sarai Rohilla**  
**State v. Mohd. Abdulla**  
**Bail Application No.3828**  
**01.12.2020**

Present: Sh. K. P. Singh, Addl. PP for State (through video conferencing).

Sh.Haridatt Sharma, Legal Aid Counsel for accused-applicant through videoconferencing.

Hearing is conducted through videoconferencing.

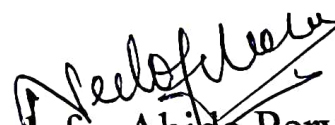
This application is put up before this Court as Ld. Presiding Officer is on leave today.

This is an application for grant of regular bail on behalf of accused-applicant Mohd. Abdulla in FIR No. 212/20.

Ld. LAC submits that he has not received copy of the reply.

Reply is filed, copy of the same be forwarded to Ld. LAC on his email ID.

For consideration, put up on **05.12.2020**.

  
(Neelofer Abida Perveen)  
Link ASJ (Central)THC/Delhi  
**01.12.2020**

**FIR No.492/20**  
**PS Karol Bagh**  
**State v. Lalit**  
**Bail Application No.3831**  
**01.12.2020**

Present: Sh. K. P. Singh, Addl. PP for State (through video conferencing).  
Sh. Deepak Rathore, Counsel for accused-applicant through videoconferencing.  
Hearing is conducted through videoconferencing.

This application is put up before this Court as Ld. Presiding Officer is on leave today.

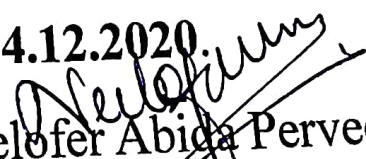
This is an application under Section 439 CrPC for grant of bail on behalf of accused-applicant Lalit in case FIR NO. 492/20.

Ld. Counsel for accused-applicant submits that the co-accused, who is infact the main accused in this case has already been granted bail. When it is put to Ld. Counsel for accused-applicant whether the order granting bail to co-accused is filed with the bail application, Ld. Counsel for accused-applicant submits that same was not filed as it was not readily available with him.

The bail orders in respect of co-accused be filed on or before next date of hearing.

Reply is filed, same be forwarded to Ld. Counsel for accused-applicant.

For consideration, put up on **04.12.2020**

  
(Neelofer Abida Perveen)  
Link ASJ (Central) THC/Delhi

**01.12.2020**

**FIR No.252/20**  
**PS Prasad Nagar**  
**State v. Amit @ Pola**  
**Bail Application No.3832**

01.12.2020

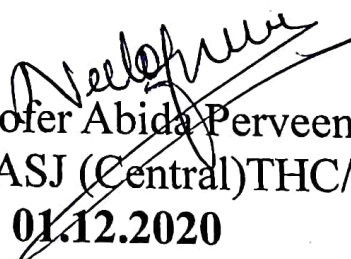
Present: Sh. K. P. Singh, Addl. PP for State (through video conferencing).

Sh.Shrey Kaushal, counsel for accused-applicant (through video conferencing)

This application is put up before this Court as Ld. Presiding Officer is on leave today.

This is an application for modification of order granting bail / reduction of the surety.

Put up before Ld.Regular Court on **05.12.2020**.

  
(Neelofer Abida Perveen)  
Link ASJ (Central)THC/Delhi

**01.12.2020**

**FIR No. 668/20**  
**PS Sarai Rohilla**  
**State v. Pradeep @ Sooraj**  
**M.No.3833**

01.12.2020

Present: Sh. K. P. Singh, Addl. PP for State (through video conferencing).

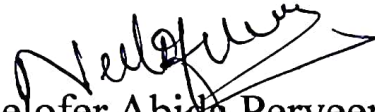
Sh.Akshit Grover, Counsel for accused-applicant through videoconferencing.

Hearing is conducted through videoconferencing.

This application is put up before me as Ld. Presiding Officer is on leave today.

This is an application for early hearing on behalf of accused-applicant.

Put up before Ld.Regular Court on **02.12.2020**.

  
(Neelofer Abida Perveen)  
Link ASI (Central)THC/Delhi  
**01.12.2020**

**FIR No. 444/20**  
**PS Sarai Rohilla**  
**State v. Danish**  
**M.No.3837**

01.12.2020

Present: Sh. K. P. Singh, Addl. PP for State (through video conferencing).

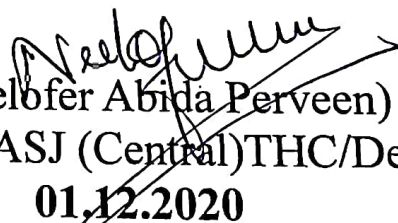
None for accused-applicant.

Hearing is conducted through videoconferencing.

This application is put up before me as Ld. Presiding Officer is on leave today.

This is an application for modification of order granting bail / reduction of the surety.

Put up before Ld.Regular Court on **04.12.2020**.

  
(Neelofer Abida Perveen)  
Link ASJ (Central)THC/Delhi  
**01.12.2020**

**FIR No. 444/20**  
**PS Sarai Rohilla**  
**State v. Sonu**  
**M.No.3638**

01.12.2020

Present: Sh. K. P. Singh, Addl. PP for State (through video conferencing).

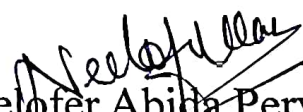
None for accused-applicant.

Hearing is conducted through videoconferencing.

This application is put up before me as Ld. Presiding Officer is on leave today.

This is an application for modification of order granting bail / reduction of the surety.

Put up before Ld.Regular Court on **04.12.2020**.

  
(Neelofar Abida Perveen)  
Link ASJ (Central)THC/Delhi  
**01.12.2020**

**FIR No. 263/20**  
**PS Prasad Nagar**  
**State v. Nitin Kansal**

01.12.2020

Present: Sh. K. P. Singh, Addl. PP for State (through video conferencing).

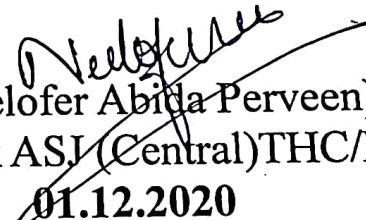
Sh.Shailendra Singh, Counsel for accused-applicant through videoconferencing.

Hearing is conducted through videoconferencing.

This application is put up before this Court as Ld. Presiding Officer is on leave today.

This is an application for grant of regular bail under Section 439 CrPC moved on behalf of accused Nitin Kansal in case FIR No.263/2020.

At request, put up on **07.12.2020** for consideration before Ld.Regular Court.

  
(Neelofer Abida Perveen)  
Link ASI (Central) THC/Delhi  
**01.12.2020**

**FIR No. 263/20**  
**PS Prasad Nagar**  
**State v. Nitin Kansal**

01.12.2020

Present: Sh. K. P. Singh, Addl. PP for State (through video conferencing).


Sh.Shailendra Singh, Counsel for accused-applicant through videoconferencing.

Hearing is conducted through videoconferencing.

This application is put up before this Court as Ld. Presiding Officer is on leave today.

This is an application for grant of regular bail under Section 439 CrPC moved on behalf of accused Nitin Kansal in case FIR No.263/2020.

At request, put up on 07.12.2020 for consideration before Ld.Regular Court.

  
(Neelofer Abida Perveen)  
Link ASJ (Central)THC/Delhi  
01.12.2020



**FIR No. 85/20**  
**PS Karol Bagh**  
**State v. Ravi Kumar Soni**

01.12.2020

Present: Sh. K. P. Singh, Addl. PP for State (through video conferencing).

Sh. Ravi Sharma, Counsel for complainant through videoconferencing.

Sh. Sunil Kumar, Counsel for accused-applicant through videoconferencing.

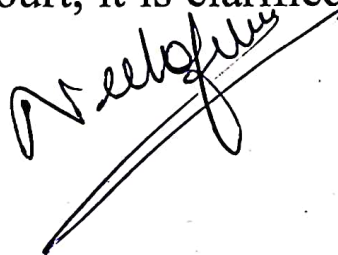
Hearing is conducted through videoconferencing.

This application is put up before this Court as Ld. Presiding Officer is on leave today.

This is an application for grant of anticipatory bail under Section 438 CrPC moved on behalf of accused Ravi Kumar Soni in case FIR No.85/2020.

Ld. Counsel for accused-applicant submits that this is an application for grant of anticipatory bail as the accused-applicant is declared Proclaimed Offender in the complaint case u/s 138 NI Act however subsequently, it came to his knowledge that the dispute has already been settled with the complainant and that in pursuance to the mediation settlement the accused-applicant till date has made payment of Rs.75,000/-.


On the query of the Court, it is clarified that Rs.25,000/- was



transferred in the bank account of the complainant on 27.11.2020 and an amount of Rs.50,000/- is transferred in the bank account of the complainant today itself.

Ld. Counsel for accused-applicant submits that the accused-applicant within 2-3 days shall make the remaining payment also. In such facts and circumstances therefore, the interim protection is extended till the next date of hearing.

Put up on **04.12.2020** before Ld.Regular Court for further consideration.

  
(Neelofer Abida Perveen)  
Link ASJ (Central)THC/Delhi  
**01.12.2020**